
(2021) 03 CAT CK 0124
In the Central Administrative Tribunal
Case No : Original Application No. 101 Of 2021

Manjeet

APPELLANT

Vs

Union Of India & Others

RESPONDENT

Date of Decision : 23-03-2021

Acts Referred:

Administrative Tribunals Act, 1985 — Section 19

Citation : (2021) 03 CAT CK 0124

Hon'ble Judges : R.N. Singh, J;Aradhana Johri, Member (A)

Bench : Division Bench

Advocate : Bhawna Messy, Manmohan Kumar Jha

Final Decision : Disposed Of

Judgement

R.N. Singh, Member (J)

1. The present OA, u/s 19 of the Administrative Tribunal Act, 1985, has been filed by the applicant alleging inaction at the end of the respondents in

not responding to the applicant's statutory appeal, stated to be submitted on 10.02.2020 to the respondent No. 1 and a copy thereof forwarded to

Respondent No. 2.

2. In the present OA, the grievances of the applicant are that the applicant's service has been terminated vide order dated 07.07.2014, however, a

copy of the same he could be received by the applicant only through letter dated 13.01.2020. It is further contended that in the OA that the applicant

has preferred the aforesaid statutory appeal, however, even after lapse of more than a year, the said appeal has not been considered and disposed of

by the respondents.

3. Issue notice. Shri Manmohan Kumar Jha, learned proxy counsel, who appears

for respondents on advance service, accepts notice.

4. This matter was listed earlier on 18.01.2021 for admission when the same was adjourned at the request of the learned counsel appearing for the applicant, thereafter the matter was listed on 22.01.2021. Again, the matter was adjourned for today in view of the fact that the learned counsel for the applicant was not audible.

5. In the facts and circumstances, we have perused the OA on record and have heard the learned counsel for the respondents. We are of the considered view that the OA may be disposed of at this earlier stage, with directions to the respondents to consider the aforesaid statutory appeal of the applicant and dispose of the same in a time bound manner.

6. In view of the aforesaid, without going into the merit of the OA and also into the limitation, if any, the present OA is disposed of with direction to Respondents No. 1 and 2, to consider the applicant's aforesaid statutory appeal keeping in view the relevant law and instructions on the subject and to dispose of the same by passing a reasoned and speaking order as expeditiously as possible and in any case within 12 weeks of receipt of copy of this Order.

7. OA disposed of in aforesaid terms. No order as to costs.